



2026:AHC:4526

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 44956 of 2025

Satish

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ali Hasan, Ram Murti Yadav
Counsel for Opposite Party(s)	:	G.A.

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. Heard Sri Ali Hasan, learned counsel for the applicant and Sri Rajendra Prasad Singh, learned State Law Officer and also perused the material placed on record.
3. Applicant seeks bail in **Case Crime No. 88 of 2025, under Section 103(1) of BNS, Police Station - Sadh, District - Kanpur Dehat**, during the pendency of trial.
4. Learned counsel for the applicant has argued that the applicant is innocent and has been falsely implicated in the present case. He has nothing to do with the said offence as alleged in the FIR. He is not named in the FIR. His name has come up in the confessional statement of co-accused that too before police which has no evidentiary value in the eyes of law.
5. Learned counsel has next contended that the applicant is languishing in jail since 18.05.2025, having no criminal history to his credit. In case, the applicant is released on bail, he will not misuse the liberty of bail and shall cooperate with trial.
6. Per contra, learned State Law Officer has vehemently opposed the bail application on the ground that it is a matter of illicit relationship between the applicant and the wife of deceased person, who happens to be his aunt and she was having regular conversations with the applicant, as such, he is not entitled for bail. However, he could not dispute the fact that the applicant has no criminal history.

7. Considering the facts and circumstances of the case, submissions made by learned counsel for the parties, nature of offence, severity of punishment and also considering the fact that the applicant is the nephew of the co-accused person and it was but natural to have conversations with each other, *prima facie* I find it a fit case to release the applicant on bail. The bail application is **allowed**.

8. Let the applicant- **Satish**, who is involved in aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions. Further, before issuing the release order, the sureties be verified.

- i) The applicant will not tamper with the evidence during trial.
- ii) The applicant will not pressurise/intimidate with the prosecution witnesses.
- iii) The applicant will appear before the trial court on the date fixed.

9. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

10. It is made clear that observations made in granting bail to the applicant shall not in any way affect the learned trial Judge in forming his independent opinion based on the testimony of the witnesses.

January 8, 2026
Siddhant

(Krishan Pahal,J.)